

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 8310 of 2021

Amit Prajapati

... .. **Petitioner**

Versus

The State of Jharkhand

... .. **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing

For the Petitioner : Ms. Rakhi Rani, Advocate

For the State : Mr. V.S. Sahay, A.P.P.

02/08.09.2021 Heard Ms. Rakhi Rani, learned counsel for the petitioner and Mr. V.S. Sahay, learned A.P.P. for the State.

The petitioner is an accused in connection with Pathalgada P.S. Case No. 08 of 2021.

The marriage of the daughter of the informant was solemnized with Ranjan Prajapati in the year 2013. It has been alleged that there was a demand of money and on non-fulfillment of which she was subjected to torture. On 25.02.2021 the informant was intimated by his son-in-law that his daughter is missing. On 01.03.2021 the dead body of the daughter of the informant was recovered from inside a well.

The petitioner appears to be the elder brother-in-law of the deceased and the allegation against him seems to be general and omnibus in nature. The petitioner is in custody since 02.03.2021.

Regard being had to the above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Chief Judicial Magistrate, Chatra in connection with Pathalgada P.S. Case No. 08 of 2021.

(R. Mukhopadhyay, J.)